The Madhya Pradesh Sthaniya Kshetra Me Mal ke Pravesh par Kar (Sanshodhan) Adhiniyam, 2010

Act 10 of 2010

Keyword(s):
Foreign Liquor, Beer, Tax, Goods, Entry

Amendments appended: 9 of 2011, 13 of 2012, 17 of 2013
MADHYA PRADESH ACT
No. 10 of 2010

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR
(SANSHODHAN) ADHINIYAM, 2010

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MADHYA PRADESH ACT
No. 10 of 2010.

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR
(SANSHODHAN) ADHINIYAM, 2010.

[Received the assent of the Governor on the 29th March, 2010; assent first published in the “Madhya Pradesh Gazette (Extra-ordinary)”, dated the 1st April, 2010.]

An Act further to amend the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-first year of the Republic of India as follows:—

Short title and Commencement.

1. (1) This Act may be called the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar (Sanshodhan) Adhiniyam, 2010.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of Section 3-B.

2. In Section 3 B of the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976 (No. 52 of 1976) (hereinafter referred to as the principal Act),—

(i) in the marginal heading, the words "on foreign liquor" shall be omitted;

(ii) for the words "Beer", the words "Beer and goods notified under sub-section (2) of Section 3", shall be substituted.

Amendment of Section 4.

3. In Section 4 of the principal Act, in sub-section (1),—

(i) in clause (i) of first proviso, for the words and figures "other than coal as specified in serial number 1 and iron and steel as specified in serial number 3 of the said Schedule", the words and figures "other than coal as specified in serial number 1 and iron and steel as specified in serial number 3 of part 1 of the said Schedule" shall be substituted;

(ii) in second proviso, for the words and figures "other than coal as specified in serial number 1 and iron and steel as specified in serial number 3 of the said Schedule", the words and figures "other than coal as specified in serial number 1 and iron and steel as specified in serial number 3 of part 1 of the said Schedule" shall be substituted.

Amendment of Section 13.

4. In Section 13 of the principal Act, for the figure "55", the figures and letter "55, 55-A" shall be substituted.

Amendment of Schedule-I.

5. In Schedule-I of the principal Act,—

(i) against serial number 1, in column (2), for the existing entry, the following entry shall be substituted, namely:—“Goods specified in Schedule I of the Vat
Act (except the goods specified in serial numbers 46, 48 and 49 thereof, Indian made foreign liquor and beer);“

(ii) after serial number 9, the following serial numbers and entries relating thereto shall be inserted, namely:—

"10 Cotton (ginned or unginned). When the entry is effected into a local area for use in the manufacture of cotton yarn.

11. Cotton yarn and man made yarn When the entry is effected into a local area for use as input in automobile industry.

12. Components and spare parts of motor vehicles including two wheelers and three wheelers.

13. All kinds of footwear/chappals and straps thereof (Maximum retail price of which does not exceed rupees 250 per pair).

14. Optical goods, that is to say—spectacles, sun glasses, goggles, lenses and frames including attachments, parts and accessories thereof (Maximum retail price of which does not exceed rupees 250 per unit)“.

6. For Schedule-II of the Principal Act, the following Schedule shall be substituted, namely:

"SCHEDULE-II
(See Sections 4, 9 and 12)

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Description of goods</th>
<th>Rate of Tax (%)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Part-I</td>
<td></td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>Iron and steel as specified in clause (iv) of Section 14 of the Central Sales Tax Act, 1956 (No. 74 of 1956).</td>
<td>2</td>
</tr>
<tr>
<td>2</td>
<td>Aviation fuel and aviation turbine fuel.</td>
<td>2</td>
</tr>
<tr>
<td>3</td>
<td>Coal, including coke in all its forms but excluding charcoal</td>
<td>2</td>
</tr>
<tr>
<td>4</td>
<td>Crude petroleum oils and crude oils obtained from bituminous minerals.</td>
<td>2</td>
</tr>
<tr>
<td>5</td>
<td>Sim Card</td>
<td>2</td>
</tr>
<tr>
<td>6</td>
<td>Aero planes and other aircrafts including helicopters and all kinds of parachutes, dirigibles, all kinds of gliders, all types of flying machines, aircrafts launching gear, parts and accessories thereof.</td>
<td>2</td>
</tr>
<tr>
<td>7</td>
<td>(1) Air conditioning plants, air conditioners and other air conditioning appliances, air coolers, room coolers including all cooling appliances, apparatus and instruments; (2) Refrigeration plants and all kinds of Refrigerating appliances and equipments including refrigerators, deep freezers, mechanical water coolers, coffee coolers, walk-in coolers; (3) Water cooler cum heater units; (4) Parts and accessories of items (1) to (3) above.</td>
<td>2</td>
</tr>
<tr>
<td>8</td>
<td>Air purifiers, cupboard, fresheners and deodorizers, whether odourless or with odour.</td>
<td>2</td>
</tr>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
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<td>9</td>
<td>Cinematographic equipments, including video cameras, projectors,</td>
<td>2</td>
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<td></td>
<td>over-head projectors, enlargers, plates and cloth required for use</td>
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<td></td>
<td>therewith, sound-recording and reproducing equipments, parts and</td>
<td></td>
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<td></td>
<td>accessories thereof and lenses, exposed films, film-strips.</td>
<td></td>
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<tr>
<td>10</td>
<td>Confectionery including, chocolate and sweets of all kinds, ice-</td>
<td>2</td>
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<td></td>
<td>jelly, kulfis and frozen confectionery, frozen dessert, chewing</td>
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<td></td>
<td>gum, bubble gum and the like but excluding toffee.</td>
<td></td>
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<td>11</td>
<td>Cosmetics and toilet articles including (1) talcum powder, (2)</td>
<td>2</td>
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<tr>
<td></td>
<td>prickly heat powder and similar medicated body powder, (3) shampoo</td>
<td></td>
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<td></td>
<td>of all varieties and forms, (4) hair and body cleaning powder of</td>
<td></td>
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<td></td>
<td>all kinds, (5) sandalwood oil, (6) ramachom oil, (7) cinnamon oil,</td>
<td></td>
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<td></td>
<td>(8) perfumes, (9) scents, (10) snow and cream, (11) eau de</td>
<td></td>
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<td></td>
<td>cologne, solid colognes, (12) beauty boxes, (13) face packs, (14)</td>
<td></td>
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<td></td>
<td>cleansing liquids, (15) moisturizers, (16) make-up articles</td>
<td></td>
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<td></td>
<td>(not including talcum powder), (17) complexion rouge, (18)</td>
<td></td>
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<td></td>
<td>bleaching agents, (19) hair dyes, (20) hair sprayers, (21) hair</td>
<td></td>
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<td></td>
<td>removers, (22) hair creams, (23) lipsticks, (24) nail polishes</td>
<td></td>
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<td></td>
<td>and varnishes, (25) polish removers, (26) eye liners, (27) eye</td>
<td></td>
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<td></td>
<td>lashes, (28) body deodorants.</td>
<td></td>
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<tr>
<td>12</td>
<td>Duplicating machines, photo copying machines, reprographic</td>
<td>2</td>
</tr>
<tr>
<td></td>
<td>copiers including xerox machines, duplicators and any other</td>
<td></td>
</tr>
<tr>
<td></td>
<td>apparatus for obtaining duplicate copies, parts and accessories</td>
<td></td>
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<tr>
<td></td>
<td>thereof, ribbons, plates used therewith.</td>
<td></td>
</tr>
<tr>
<td>13</td>
<td>Electrical domestic and commercial appliances including (1) food</td>
<td>2</td>
</tr>
<tr>
<td></td>
<td>processors like mixer, grinder, (2) ovens, (3) frying pans, (4)</td>
<td></td>
</tr>
<tr>
<td></td>
<td>roti-maker, (5) rice cooker, (6) deep fat frier, (7) curd maker,</td>
<td></td>
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<td></td>
<td>(8) hot food cabinet, (9) water heater including immersion heater,</td>
<td></td>
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<tr>
<td></td>
<td>(10) electric kettle, (11) electric knife, (12) cooking ranges,</td>
<td></td>
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<tr>
<td></td>
<td>(13) washing machine, (14) dish washer, (15) electric iron, (16)</td>
<td></td>
</tr>
<tr>
<td></td>
<td>electric hair drier, (17) electric hair remover, shavers, (18)</td>
<td></td>
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<td></td>
<td>electric time switches, (19) mechanical timers, (20) vacuum</td>
<td></td>
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<tr>
<td></td>
<td>cleaner, (21) water purifier, (22) drier, (23) coffee roasting</td>
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<td></td>
<td>appliances, (24) apparatus for making coffee under pressure,</td>
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<tr>
<td></td>
<td>commonly known as espresso, (25) floor polishers, (26) massage</td>
<td></td>
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<td></td>
<td>apparatus, (27) sharpeners, (28) vending machines.</td>
<td></td>
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<tr>
<td>14</td>
<td>Electronic goods including colour television set, Toys</td>
<td>2</td>
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<tr>
<td></td>
<td>(electronic) and gadgets of entertainment (other than Information</td>
<td></td>
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<tr>
<td></td>
<td>Technology goods as specified in serial number 51 of part II of</td>
<td></td>
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<tr>
<td></td>
<td>Schedule II of the Vat Act and black and white television set).</td>
<td></td>
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<tr>
<td>15</td>
<td>Floor and wall tiles of all varieties (1) Ceramic tiles, glazed</td>
<td>2</td>
</tr>
<tr>
<td></td>
<td>floor, roofing and wall tiles, (2) (a) Granite blocks (rough or</td>
<td></td>
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<tr>
<td></td>
<td>raw), (b) Polished granite slabs, (3) Black stone, (4) Marbles</td>
<td></td>
</tr>
<tr>
<td></td>
<td>that is to say,—(a) Marble boulders or lumps, (b) Marble s'abs,</td>
<td></td>
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<td></td>
<td>(c) Marble chips, (d) Marble dusts, (e) Marble floor tiles and</td>
<td></td>
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<td></td>
<td>wall tiles, (f) Other articles made of marbles, (5) Mosaic tiles,</td>
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<tr>
<td></td>
<td>chips and powder.</td>
<td></td>
</tr>
<tr>
<td>16</td>
<td>Floor coverings, that is to say, (1) carpets, druggets, kalings,</td>
<td>2</td>
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<tr>
<td></td>
<td>galichas, carpentry and rugs whether tufted, piled or</td>
<td></td>
</tr>
<tr>
<td>17</td>
<td>Ready to serve foods and food preparations including instant foods (other than those included in Schedule-I and part-2 of Schedule-II of the M. P. Vat Act, 2002).</td>
<td>2</td>
</tr>
<tr>
<td>18</td>
<td>Fur, skins with fur and articles made of fur and skin.</td>
<td>2</td>
</tr>
<tr>
<td>19</td>
<td>Furniture made from any material whether sold in assembled or unassembled form and ready to assemble and parts thereof.</td>
<td>2</td>
</tr>
</tbody>
</table>

**Explanation**—Slotted angles, gussets, plates, panels and strips which when assembled form furniture or equipments, shall be deemed to be furniture or office equipments as the case may be, for the purpose of this item.

<p>| 20 | Glass, glass sheet and glassware other than those specified elsewhere in this schedule. | 2 |
| 21 | Kitchen ware including crockery, cutlery, non-stick wares, heat resistant cookware, casserole, gas stoves (other than those included in serial number 6 of part-2 of Schedule-II of the M. P. Vat Act 2002). | 2 |
| 22 | Leather goods | 2 |
| 23 | Lubricants | 2 |
| 24 | Non-alcoholic beverages and their powders, concentrates and tablets including (1) fruit juice, fruit concentrate, fruit squash, fruit syrup and fruit cordial, (2) soft drinks, (3) health drinks of all varieties, (4) Dextrose monohydrate or powder for food drink having dextrose monohydrate as major ingredient. | 2 |
| 25 | Office machines, equipments and apparatuses including franking, address printing, tabulating, cash registering, cheque writing, accounting, statistical, indexing, punching machines, card punching and paper shredding machines and apparatuses. | 2 |
| 26 | Paints, lacquers, polishes and enamels not otherwise specified in this Schedule, including (1) powder paints, stiff paste paints and liquid paints, (2) Colours, (3) Pigments, including water pigments and leather finishes, (4) Dry distempers including cement based water-paints, oil-bound distempers, plastic emulsion paints, (5) Varnishes, French polish, bituminous and coal-tar blacks, (6) Cellulose lacquers, nitro-cellulose lacquers, clear and pigments and nitro-cellulose ancillaries in liquid, semi-solid or pasty forms, (7) Turpentine oil, bale-oil, white oil, (8) Diluents and thinners including natural and synthetic drying and semi-drying oils such as double boiled linseed oil, blown linseed oil, stand oil, sulphurised linseed oil, parilla oil, whale oil and tung oil, (9) Glaziers putty, grafting putty, resin cements, caulking compounds and other mastics, painters fillings, non-refractory surfacing preparations for | 2 |</p>
<table>
<thead>
<tr>
<th>(1)</th>
<th>(2)</th>
<th>(3)</th>
</tr>
</thead>
<tbody>
<tr>
<td>facades, indoor walls, false ceiling or the like, (10) Primers of all kinds, (11) All other materials used in painting and varnishing such as paint brushes, paint removers and stainers of all kinds and the like.</td>
<td>27</td>
<td>2</td>
</tr>
<tr>
<td>Timber</td>
<td>28</td>
<td>2</td>
</tr>
<tr>
<td>Transmission apparatus for radio, TV, Television cameras, Still image video cameras and other video camera recorders, digital cameras, Wireless microphones, radar apparatus, reception apparatus for radio telephony, radio telegraphy or radio broadcasting, Amplifiers and loud speakers which are used exclusively in such instruments and apparatus.</td>
<td>29</td>
<td>2</td>
</tr>
<tr>
<td>Tyres and tubes other than those for bicycles, tri-cycles, cycle rickshaws and wheel-chairs, flaps.</td>
<td>30</td>
<td>2</td>
</tr>
<tr>
<td>Vacuum flasks of all kinds and descriptions including refills for such flasks and thermally insulated flasks, containers and vessels including thermoses, thermic jugs, ice buckets or boxes, tins and receptacles to keep food or beverages or other articles, hot or cold and components and accessories thereof.</td>
<td>31</td>
<td>2</td>
</tr>
<tr>
<td>Vegetable mineral and other preparations, tonics, food supplements, appetizers, dietetical foods and all other preparations or human consumption in liquid, pill, powder forms, whether prepared according to pharmacopoeial standards or otherwise (other than those specified elsewhere in this Schedule and pickles, paste and powder made from fruits, vegetables and spices).</td>
<td>32</td>
<td>2</td>
</tr>
<tr>
<td>Telecommunication towers, all equipments for communications such as Private Branch Exchange (P. B. X.), and Electronic Prival Automatic Branch Exchange (E. P. A. B.X) and parts thereof.</td>
<td>33</td>
<td>2</td>
</tr>
<tr>
<td>Indian made foreign liquor and beer.</td>
<td>PART-II</td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>(a) Pan masala containing tobacco and gutka containing tobacco.</td>
<td>25</td>
</tr>
<tr>
<td>(b) Pan masala and gutka other than those specified in (a) above.</td>
<td>12.5</td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>(a) Cigars, cheroots, cigarettes, cigarillos of tobacco and bidies</td>
<td>10</td>
</tr>
<tr>
<td>(b) Un-manufactured tobacco and tobacco refuse, other manufactured tobacco products, including gudaku.</td>
<td>2.5</td>
<td></td>
</tr>
<tr>
<td>3</td>
<td>Liquefied petroleum gas for domestic use</td>
<td>6.47</td>
</tr>
<tr>
<td>4</td>
<td>Water storage tank made of plastic</td>
<td>5</td>
</tr>
<tr>
<td>PART-III</td>
<td></td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>All goods other than those specified in Schedule-I, part-I, II of this Schedule and Schedule-III</td>
<td>1”</td>
</tr>
</tbody>
</table>

Amendment of Schedule III.

7. In Schedule III of the Principal Act, for serial number 3 and entries relating thereto, the following serial number and entries relating thereto shall be substituted, namely:

“3. Flour, atta, maida, suji, besan, rawa, dalita and Chuni 1”.

निर्णय, शासकीय पुरुष तथा सेवक नागरिक, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुहम्मद, भोपाल से मुद्दत तथा प्रकाशित—2010.
विधि और विधायी कार्य विभाग
भोपाल, दिनांक 1 अप्रैल 2011

क्रमांक 197] भोपाल, दिनांक 1 अप्रैल 2011

क्र. 2117-127-एकीकृत-अ-(प्र.)—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 31 मार्च, 2011 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एलटूडब्लू, सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम
क्रमांक 9 सन् 2011

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, 2011

विषय-सूची

धाराएँ:
1. संख्या नाम और प्रबंध
2. धारा 2 का संशोधन
3. धारा 3 का संशोधन
4. धारा 13 का स्थापन
5. धारा 14 का स्थापन
6. अनुसूची-2 का संशोधन
मध्यप्रदेश अधिनियम
क्रमांक 9 सन 2011
मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, 2011

[दिनांक 31 मार्च, 2011 को राज्यपाल का अनुमोदि प्राप्त हुई, अनुमोदि "मध्यप्रदेश राज्यपत (असाधारण)" में दिनांक 1 अप्रैल 2011 को प्राप्त व्याख्या की गई]

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, 1976 को और संशोधित करते हेतु अधिनियम

भारत गणराज्य के बासरें वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो ना:

1. (1) यह अधिनियम का संहिता नाम मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, 2011 है।

(2) यह मध्यप्रदेश राजपत में इसके प्राकारण को तरीक़े से प्रवुच होगा।

2. मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, 1976 (क्रमांक 52 सन 1976) (जो इसमें इसके परिचालन मूल अधिनियम के नाम से निर्देश है) को धारा 2 में, उपधारा (१) में, खण्ड (भ) के पर्याय, निम्नलिखित खण्ड अंतःस्थापित किया जाए, अर्थात्:

"(भ) "आधारीक विकल्प केन्द्र" और "आधारीक क्षेत्र" से अंतरित है ऐसा क्षेत्र जो आधारीक गतिविधि के लिए विकसित तथा राज्य सरकार द्वारा इस रूप में अंतरित किया गया हो;"

3. मूल अधिनियम को धारा 3 में, उपधारा (१) में, प्रामांत पर्याय में, खण्ड (वार) के पर्याय, निम्नलिखित ना खण्ड अंतःस्थापित किया जाए, अर्थात्:

"(पार) अनुसूची-२ और अनुसूची-३ में विनिर्दित ऐसे माल के संबंध में, जो किसी रजस्तानकूट व्यापारी द्वारा स्थापित किसी आधारीक केन्द्र द्वारा, एक स्थानीय क्षेत्र से दूसरे स्थानीय क्षेत्र में या तो आधारीक केन्द्र विकास निगम द्वारा विकसित उसी आधारीक विकास केन्द्र के भीतर या उसी आधारीक क्षेत्र के भीतर कल्याण माल के रूप में उपभोग हेतु प्रवेश कराया जाता है;

(वह) अनुसूची-२ और अनुसूची-३ में विनिर्दित ऐसे माल के संबंध में, जो किसी रजस्तानकूट व्यापारी द्वारा स्थापित किसी आधारीक केन्द्र का ऐसा अंतरिमित उपादान हो, जिसे मध्यप्रदेश प्रस्तरकार या परिकरण (फिक्सिशन) के लिए किसी भिन्न स्थानीय क्षेत्र में फिक्स किसी आधारीक केन्द्र जो अंतरित किया जाता है और ऐसे प्रस्तरकार या परिकरण (फिक्सिशन) के पर्याय अंतिम विक्रय योग उपादान के निर्माण हेतु मूल इकाइ द्वारा वापस अंतरित किया जाता है;

(साल) अनुसूची-२ और अनुसूची-३ में विनिर्दित ऐसे माल के संबंध में, जो किसी रजस्तानकूट व्यापारी द्वारा स्थापित किसी आधारीक केन्द्र द्वारा, किसी स्थानीय क्षेत्र में आधारीक इकाइ के एक से अधिक स्थानीय क्षेत्र में स्थापित होते या विस्तारित होने के कारण, प्रवेश कराया जाता है;"

4. मूल अधिनियम को धारा 13 के स्थान पर, निम्नलिखित धारा स्थापित की जाए, अर्थात्:

"13. इस अधिनियम और उसके अंतर्गत बनाए गए नियमों के उपरेंकों के अध्ययन रहते हुए, वेट अधिनियम के उपरेंकों और उनके अंतर्गत बनाए गए नियम, जाति गते गए आदेश और अंतर्गत, जिसमें निर्देशात्मक, निर्धारण, विद्यमान, कृतिका का सरकार या भूमिका द्वारा इस अधिनियम के अन्तर्गत उपरेंकों तथा देख प्रवेशकर, व्यापार जो संपन्न के संबंध में उसी प्रकार लागू होगे मानों कि वे उपरेंक व्यापारर के प्रतिवेदन सहित इस
अधिनियम में समाप्त कर लिये गये हैं और यह समाज जानेवाला कि उन उपबंधों के अधीन बनाए गए नियम और जारी किए गए, आदेश और अधिसूचनाएं, समावेशक पत्रांक सहित उन सुसंगत उपबंधों के अधीन बनाए गये या जारी किए गये थे / जारी की गई थी जो इस अधिनियम में इस प्रकार समाप्त किए गए हैं।”

5. मूल अधिनियम की धारा १४ के स्थान पर, निम्नलिखित धारा स्थापित की जाए, अथवा :—

“१४। इस अधिनियम के आदेश और उसके अधीन बनाए गए नियमों के उपबंधों के अधीन रहते हुए, इस अधिनियम का प्रयोग, जहाँ तक वह व्यापारियों या व्यक्तियों से प्रेरित कर के उद्देश्य, नियोजन और संस्थापन से संबंधित है, वेत अधिनियम विभागों में विनिर्दित प्राधिकरणों में निर्मित होगा, और लददाद व्यक्तियों के प्राधिकरण वेत अधिनियम के अधीन किसी का निर्धारण, पुनर्निर्धारण, संशोधन करने और उसके संदर्भ का प्रबंधन करने के लिए समय सशक्त है, इस अधिनियम के अधीन व्यापारियों वा व्यक्ति द्वारा देने प्रवेश कर का जिसके अनुसार कोई व्यापारियों वा शासित प्राधिकरण, पुनर्निर्धारण, संशोधन और उसके संदर्भ को इस प्रकार प्रबंधित कराएंगे मानो ऐसे व्यापारियों वा व्यक्ति द्वारा इस अधिनियम के अधीन या वेत अधिनियम के उपबंधों के, जो धारा १३ के अधीन व्यापारियों वा व्यक्तियों को इस अधिनियम के अधीन उद्देश्यों प्रवेश कर के संबंधों में लागू किए गए हैं, अधीन देव कर या व्यापारियों वा शासित प्राधिकरण के अधीन देव कर या व्यापारियों वा शासित है और इस प्रयोग के लिए वे उस अधिनियम द्वारा और उसके अधीन उन्हें प्रदत्त की गई संस्थान शासितों का या उनमें से किसी शासित का प्रयोग कर सकेंगे।”

6. मूल अधिनियम की अनुसूची-२ में, पारा-एक में,—

(एक) अनुक्रमक १ और उससे संबंधित प्राधिकरणों के स्थान पर, निम्नलिखित अनुक्रमक और उससे संबंधित प्रदेशों तथा स्थापित की जाए, अथवा :—

“१। (क) सभी प्रकार की इमारत की छोटी तथा ऐंगल लोहा तथा इमारत जैसा कि वह केन्द्रीय विभाग के प्राधिकरण, १९५६ (१९५६ का ७४) की धारा १४ के खंड (चार) में विनिर्दित है,

(ख) सभी प्रकार की इमारत की छोटी तथा ऐंगल लोहा

(दो) अनुक्रमक २ के सामने, कॉलम (३) में, अंक "२" के स्थान पर, अंक "३" स्थापित किया जाए,

भोपाल, दिनांक १ अप्रैल २०११

क्र. २११८-१२५२-केकूस-अ- (प्रांगण) — भारत के संविधान के अनुसार ३४८ के खंड (३) के अनुसार में, मध्यप्रदेश स्थानीय क्षेत्र में माना के प्रवेश पर कर (संशोधन) अधिनियम, २०११ (क्रमांक ५ सत्र, २०११) का अंगीकृत अनुवाद राष्ट्रीय प्राधिकरण से प्रतिस्पर्धा प्रकाशित किया गया है।

मध्यप्रदेश के राष्ट्रपति के नाम से तथा आदेश नुसार,

राजेश गावत, अपर सचिव।

MADHYA PRADESH ACT
No. 9 of 2011.

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR (SANSODHAN) ADHINIYAM, 2011.

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MADHYA PRADESH ACT
NO. 9 OF 2011.

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR (SANSHODHAN) ADHINIYAM, 2011

[Received the assent of the Governor on the 31st March, 2011; assent first published in the “Madhya Pradesh Gazette (Extra-ordinary)”, dated the 1st April, 2011.]

An Act further to amend the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-second year of the Republic of India as follows:—

1. (1) This Act may be called the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar (Sanshodhan) Adhiniyam, 2011.

(2) It shall come into force from the date of its publication in the Madhya Pradesh Gazette.

Amendment of section 2.

2. In Section 2 of the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976 (No. 52 of 1976) (hereinafter referred to as the principal Act), in sub-section (1), after clause (b), the following clause shall be inserted, namely :—

(bb) “industrial growth centre” and “industrial area” means an area which has been developed for industrial activity and notified as such by the State Government;”.

Amendment of Section 3.

3. In Section 3 of the principal Act, in sub-section (1), in the first proviso, after clause (iv), the following new clauses shall be inserted, namely :—

“(v) in respect of goods specified in Schedule II and Schedule III, which are entered by an industrial unit established by a registered dealer, from one local area to another local area either within the same industrial growth centre developed by Audyogik Kendra Vikas Nigam or within the same industrial area, for consumption as raw material;

(vi) in respect of goods specified in Schedule II and Schedule III, being semi-finished product of an industrial unit established by a registered dealer, which are transferred to an industrial unit situated in a different local area for intermediate processing or finishing and after such processing or finishing, are transferred back to the original unit for manufacture of final saleable product;

(vii) in respect of goods specified in Schedule II and Schedule III, which are entered by an industrial unit established by a registered dealer into a local area, by virtue of the industrial unit being established in or spread over more than one local area.”.

Substitution of Section 13.

4. For Section 13 of the principal Act, the following Section shall be substituted, namely :—

13. Subject to the provisions of this Act and the rules made thereunder, the provisions of the Vat Act and the rules made and orders and notifications issued thereunder, including the provisions relating to returns, assessment, self-assessment, reassessment, payment and recovery of tax, accounts, detection and prevention of tax evasion, refund, appeal, revision, rectification, offences and penalties, and other miscellaneous matter, shall mutatis mutandis apply to a dealer or person in respect of the entry tax, interest or penalty levied and payable under this Act as if these provisions were mutatis mutandis incorporated in this Act, and it shall be deemed that the rules made and orders and notifications issued under those provisions were mutatis mutandis made or issued under the relevant provisions as so incorporated in this Act.”.
5. For Section 14 of the Principal Act, the following Section shall be substituted, namely:—

"14. Subject to the provisions of this Act and the rules made thereunder the administration of this Act in so far as it relates to levy, assessment and collection of entry tax from dealers or persons shall vest in the authorities specified in the Vat Act, and accordingly the authorities for the time being empowered to assess, reassess, collect and enforce the payment of any tax under the Vat Act shall assess, reassess, collect and enforce the payment of entry tax including interest or penalty payable by a dealer or a person under this Act as if the tax including interest or penalty payable by such dealer or person under this Act or under the provisions of the Vat Act as made applicable under Section 13 to dealers or persons in relation to entry tax levied under this Act, is a tax or interest or penalty payable under that Act and for this purpose they may exercise all or any of the powers conferred upon them by or under that Act.”.

6. In Schedule II to the Principal Act, in part-I—

(i) for serial number 1 and entries relating thereto, the following serial number and entries relating thereto shall be substituted, namely:—

"1. (a) Iron and steel as specified in clause (iv) of Section 14 of the Central Sales Tax Act, 1956 (No. 74 of 1956), other than all kinds of steel bars and angles.

(b) All kinds of steel bars and angles.

(ii) against serial number 3, in column (3), for the figure “2”, the figure “3” shall be substituted;
मध्यप्रदेश राजपत्र
(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 172]
भोपाल, शनिवार, दिनंक 31 मार्च 2012—चौं 11, शतक 1934

विधि और विधितीय कार्य विभाग
भोपाल, दिनंक 31 मार्च 2012

क्र 1925-134-इंक्षीर-अ-(प्रा.)—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 31 मार्च 2012 की महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एवं दूसरा सर्वसाधारण को जानकारी के लिये प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा अदेशानुसार,

राजेश यादव, अपर सचिव.
राष्ट्रपति के तिरस्करण के बाद में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में यह अधिनियम था:—

१. (१) इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०१२ है।

२. मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, १९७६ (क्रमांक ५२ सन १९७६) (जो इसमें इसके परिवार मूल अधिनियम का नाम से निर्दिष्ट है) को अनुसरण-१ में,—

(एक) अनुक्रमक १ तथा उससे संबंधित प्रविधियों के स्थान पर, निम्नलिखित अनुक्रमक तथा उससे संबंधित प्रविधियों स्थापित की जाए, अथवा—

"१. बेंट अधिनियम को अनुसरण-१ (अनुक्रमक ४८ में विनिर्दिष्ट सभी किस्म का फैक्सस और वित्त किस्म से सात अनुक्रमक का छोड़कर) तथा अनुसरण-२ के भाग-एक, में विनिर्दिष्ट माल.";

(दो) अनुक्रमक १० तथा ११ और उनसे संबंधित प्रविधियों के स्थान पर, निम्नलिखित अनुक्रमक तथा उनसे संबंधित प्रविधियों स्थापित की जाए, अथवा—

"१०. कपास (ओटी हुई या बिना ओटी हुई) और कॉन्टेन वेस्ट");

११. समस्त प्रकार के खाने एवं खाने वेस्ट.".

(तीन) अनुक्रमक १४ के पर्याप्त, निम्नलिखित अनुक्रमक और उससे संबंधित प्रविधियों जोड़ी जाए, अथवा—

"१५. सभी प्रकार की खात्रों को कॉर्टिंग ग्रास.

१६. लौह और अल्युमीनियम, तांबा, जस्ता, बाल्य रक्रेप्.").
3. गृह अधिनियम की अनुसूची-२ के स्थान पर, निम्नलिखित अनुसूची स्थापित की जाए, अर्थात्,—

"अनुसूची-२
(भाग ४, ९ तथा १२ देखिए)

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भाग-एक

१. वेट अधिनियम को अनुसूची-२ के भाग-दो में विनिर्दिष्ट माल, नीचे विनिर्दिष्ट माल को छोड़कर,—

(२) केन्द्रीय विक्रेतार अधिनियम, १९५६ (१९५६ का ७४) की धारा १५ के खण्ड (चार) में व्यापारिक लोहा तथा इस्पात
(२) कोयला, जिसमें सभी प्रकार के कोक सम्मिलित हैं, परत्तु चारकोल को छोड़कर
(३) घरेलू उपयोग में आने वाली तरलीकृत पेट्रोलियम गैस (एल.पी.जी.)

२. डीजल (लाईट डीजल ऑफल और फ्लेंस आईल सहित)

३. पेट्रोल

४. वेट अधिनियम को अनुसूची-२ के अनुक्रमांक ४८ में विनिर्दिष्ट सभी फिरोज़ का पैकेज.

५. शक्कर जिसमें खाण्डसारी तथा ताड़ाड़ा सम्मिलित है.

ये भाग के अंतिम पर अंतिम पर

भाग-दो

१. (क) तम्बाकूयुक्त पान मसाला और तम्बाकूयुक्त गुटका.
(ख) ऊपर (क) में विनिर्दिष्ट से भिन्न पान मसाला और गुटका.

२. गुंगार, बुरूल, बुगरेर और तम्बाकू की सिगारेट एवं बोड़ी.

३. घरेलू उपयोग में आने वाली तरलीकृत पेट्रोलियम गैस (एल.पी.जी.).

४. (क) केन्द्रीय विक्रेतार अधिनियम, १९५६ (१९५६ का ७४) की धारा ११ के खण्ड (चार) में व्यापारिक लोहा तथा इस्पात, सभी प्रकार की इस्पात को छोड़कर तथा एंग्लसः को छोड़कर.
(ख) सभी प्रकार की इस्पात को छोड़कर तथा एंग्लस

५. कोयला जिसमें सभी प्रकार के कोक सम्मिलित हैं परत्तु चारकोल को छोड़कर.
MADHYA PRADESH ACT
No. 13 of 2012

THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESHER PAR KAR (SANSHODHAN) ADHINIYAM 2012.

[Received the assent of the Governor on the 31st March, 2012; assent first published in the “Madhya Pradesh Gazette (Extra-ordinary)”, dated the 31st March, 2012.]

An Act further to amend the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesher Par Kar Adhiniyam, 1976.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesher Par Kar (Sanbhodhan) Adhiniyam, 2012.

(2) It shall come into force from 1st April, 2012.

Amendment of Schedule-I

2. In Schedule-I to the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesher Par Kar Adhiniyam, 1976 (No. 52 of 1976) (hereinafter referred to as the principal Act),—

(i) for serial number 1 and entries relating thereto the following serial number and entries relating thereto shall be substituted, namely:—

“1. Goods specified in Schedule I (except all varieties of fabrics specified in serial number 48, and sugar, including khandsari and palmyra) and Part-I of Schedule II, of the Vat Act.”;

(ii) for serial number 10 and 11 and entries relating thereto, the following serial number and entries relating thereto shall be substituted, namely:—

“10. Cotton (ginned or unginned) and cotton waste.

11. All type of yarn and yarn waste.”;
(iii) after serial number 14, the following serial numbers and entries relating thereto shall be added, namely:—

15. All kinds of metal castings.
16. Ferrous and non-ferrous metals and alloys; non-ferrous metals such as aluminium, copper, zinc, metal scrap.”.

3. For Schedule-II to the Principal Act, the following Schedule shall be substituted, namely:—

**Amendment of Schedule-II**

“SCHEDULE-II
(See Sections 4, 9 and 12)

<table>
<thead>
<tr>
<th>S. No. (1)</th>
<th>Description of goods (2)</th>
<th>Rate of Tax (%) (3)</th>
</tr>
</thead>
</table>

**PART—I**

1. Goods specified in Part-II of Schedule II of the Vat Act, except the goods specified below,—
   1. Iron and steel as specified in clause (iv) of Section 14 of the Central Sales Tax Act, 1956 (No. 74 of 1956)
   2. Coal, including coke in all its forms but excluding charcoal
   3. Liquefied petroleum gas (LPG) for domestic use
2. Diesel (including light diesel oil and furnace oil) 1
3. Petrol 1
4. All varieties of fabrics specified in serial number 48 of Schedule-I of the Vat Act. 1
5. Sugar, including khandsari and palmrya 1

**PART—II**

1. (a) Pan masala containing tobacco and gutka containing tobacco 25
2. (b) Pan masala and gutka other than those specified in (a) above 12.5
3. Cigars, cheroots, cigarettes, cigarillos of tobacco and bidis 10
4. Liquefied petroleum gas for domestic use 6.47
4. (a) Iron and steel as specified in clause (iv) of Section 14 of the Central Sales Tax Act, 1956 (No. 74 of 1956), other than all kinds of steel bars and angles 2
   (b) All kinds of steel bars and angles 5
5. Coal, including coke in all its forms but excluding charcoal. 3

**PART—III**

1. All goods other than those specified in Schedule-I, any other part of this Schedule and Schedule-III 2".

**Amendment of Schedule-III**

4. In Schedule-III to the Principal Act, serial number 3 and entries relating there to shall be omitted.
भोपाल, शनिवार, दिनांक 30 मार्च 2013—चैत्र ९, शक १९३५

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 30 मार्च 2013

क्र. 1998-122—इक्कीस-अ-(प्र.अ.)—अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 28 मार्च, 2013 को महामहिम राज्यपाल को अनुमति प्राप्त हो चुकी है, एतद्वरा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक १७ सन् २०१३

मध्यप्रदेश राज्यक्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०१३

विषय-सूची.

धाराएँ:

1. संशोधन नाम और प्रारंभ।
2. धारा २ का संशोधन।
3. धारा ४ का संशोधन।
4. अनुसूची-१ का संशोधन।
5. अनुसूची-२ का संशोधन।

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मध्यप्रदेश अधिनियम
क्रमांक १७ सन् २०१३

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०१३
[ दिनांक २८ जून, २०१३ को राज्यपाल की अनुमस्ति प्राप्त हुई, अनुमस्ति "मध्यप्रदेश राज्यादि (असाधारण)" में दिनांक ३० जून, २०१३ को प्रवाहार प्रकाशित की गई। ]

मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, १९७६ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के वैसुतवें वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो रहा हैं:

संधिक्ष नाम और प्रारंभ.

१. (१) इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर (संशोधन) अधिनियम, २०१३ है।

(२) (क) इस संशोधन अधिनियम की धारा ३ के, आयुक्त गण तथा संबंधित से भिन्न और धारा ५ (एक) के उपभंज २ अप्रैल, २०१२ से प्रवृत्त हुए समझे जाएंगे।

(ख) इस संशोधन अधिनियम के शेष उपभंज १ अप्रैल, २०१३ से प्रवृत्त होगे।

धारा २ का संशोधन.

२. मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश पर कर अधिनियम, १९७६ (क्रमांक ५२ सन् १९७६) (जो इसमें इसके पश्चात मूल अधिनियम के नाम से निरदेश है) की धारा २ में उपभंज (१), खण्ड (ख) के परवार् निम्नलिखित खण्ड अनुसार अधिविलखित किया जाए, अर्थात्:

"(ख ख) "आयुक्त गण तथा संबंधित नाम से भिन्न है, केन्द्रीय विक्रय कर अधिनियम, १९५५ (१९५५ का ७४) की धारा १ (क) के खण्ड (ख) में निर्देश, माल के विनिर्देश, या खण्ड या विनिर्देश में उपभंज में आने वाले कर्म माल और संबंधित समस्त से भिन्न माल;".

धारा ४ का संशोधन.

३. मूल अधिनियम की धारा ४ में, उपभंज (१) में परस्पर के स्थान पर, निम्नलिखित परस्पर स्थापित किए जाएं, अर्थात्:

"परस्पर इस उपभंज में अंतर्विन्दित किसी वात के होते हुए भी और ऐसी शर्तें और निर्देशनाओं के अधिकार
रहते हुए जो कि भिन्न रखे जाएं, अर्थात्:

(एक) अनुसूची-२ में विनिर्देश, उक्त अनुसूची में यथाविनिर्देश कोलाहल और लोहा तथा इससे जो कि अयोग मालों के विनिर्देश में करे माल या आयुक्त के माल के रूप में उपभंज में या उपभंज में लाने जाते हैं, से भिन्न माल के संबंध में यदि अनुसूची-२ में विनिर्देश कर की दर एक प्रतिलिखित से अधिक हो तो, एक प्रतिलिखित प्रवेश कर देय होगा;

(दो) जहां व्यापारी शर्तें या निर्देशनाओं में से किसी भी शर्त या निर्देशना का उल्लंघन करता है या उससे मध्यप्रदेश में के किसी स्थानीय क्षेत्र में अयोग माल के विनिर्देश के लिए या आयुक्त के माल के रूप में करे माल के रूप में माल का उपभंज या उपभंज नहीं किया है, तो यह वाद प्रवेश कर के रूप में ऐसी रकम चुकाने का दायी होगा जो कि अनुसूची-२ में यथाविनिर्देश पूरा दर तथा उपभंज-खण्ड (एक) में विनिर्देश ऐसे कर की रिपॉर्ट दर के जो बारे में आगे होने वाले अन्तर के बारे बोले होः
परन्तु यह और भी कि जहां अनुसूची-२ में विनिर्दिष्ट, उक्त अनुसूची में यथाविनिर्दिष्ट कोषला और लोहा तथा इस्मात का जिस पर कि प्रवेश कर एक प्रविधान से अर्थक की दर से पहले हो तथा चुका हो, किसी रोजगारखण्ड न्यायालय द्वारा ऐसे अन्य रोजगारखण्ड न्यायालयों से, अर्थ मात्र के विनिमय में करे माल के रूप में या अनुप्रयुक्त माल के रूप में उसके द्वारा उपयोग या उपयोग में लाए जाने हेतु क्रय किया जाता है तो यह (अर्थ करने वाला रोजगारखण्ड न्यायालय) कर की उस रक्षा के, जो उस मूल्य के ऐसे अनुपात पर, जिस पर कि उसने माल का क्रय किया था, जैसा कि विविध किया गया, अनुसूची-३ में विनिमय कर बृहदी दर से संगति की गई हो, बीच होने वाले अन्तर के बलवर रक्षा को स्थायित्व मुक्ति या वापसी, ऐसे निवडनों और शर्तों के अधिकार रहते हुए, जो कि विविध किए जाए, पाने का हकदार होगा।".

४. मूल अधिनियम की अनुसूची-१ में,—

(एक) अनुक्रमांक १ के परस्पर, निम्नलिखित अनुक्रमांक तथा उससे संबंधित ग्राहक अनुसूचित की जाए, अर्थात् :—

"२. लिखा";

(दो) अनुक्रमांक १० के परस्पर, निम्नलिखित अनुक्रमांक तथा उससे संबंधित ग्राहक अनुसूचित की जाए, अर्थात् :—

"१०-क. मात्र निम्नलिखित तत्त्व";

(तीन) अनुक्रमांक १६ के परस्पर, निम्नलिखित अनुक्रमांक तथा उससे संबंधित ग्राहक अनुसूचित की जाए, अर्थात् :—

"१६. एल्युमिनियम, कांसे, ठांबे और जस्ते की बाजार राड, चार्ड, सिलिक्युम तथा सरकल।

१८. ठांबे की छड़ें, ठांबे के कायलों, ठांबे के वाइंडिंग बाजार, एनालिस्ट कार्यालय बाजार, बेच भार बाजार।

१९. पेपर कवड़ी एल्युमिनियम स्ट्राप/बाजार।"

५. मूल अधिनियम की अनुसूची-२,—

(एक) भाग-एक में, अनुक्रमांक १ के सामने, कालम (२) में, मद (३) के परस्पर, निम्नलिखित मद अनुसूचित की जाए, अर्थात् :—

"(४) जो अनुसूची-० में विनिर्दिष्ट है";

(दो) भाग-दो में, अनुक्रमांक ३ के सामने, कालम (३) में, अंक "६.५७" के स्थान पर, अंक "२" स्थापित किया जाए।

भोपाल, दिनांक ३० मार्च २०१३

क्र. १८९९-१२२-प्रक्रि-अ-(प्रि)-अर्थात्—भारत के सचिवालय के अनुसूचि ३४८ के खंड (३) के अनुसार ने मध्यप्रदेश स्थानीय क्षेत्र में माल के प्रवेश कर का (संसदीय) अधिनियम, २०१३ (क्रमांक १७ सत्र, २०१३) का अंशों अनुसार राज्यपाल के प्राधिकार से एल्युमिनियम अनुसूचित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

राजेश यादव,
अपर सचिव.
MADHYA PRADESH ACT
No. 17 of 2013
THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR
(SANSHODHAN) ADHINIYAM, 2013

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MADHYA PRADESH ACT
No. 17 of 2013
THE MADHYA PRADESH STHANIYA KSHETRA ME MAL KE PRAVESH PAR KAR (SANSHODHAN) ADHINIYAM, 2013

[Received the assent of the Governor on the 28th March, 2013; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 30th March, 2013.

An Act further to amend the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976.

Be it enacted by the Madhya Pradesh Legislature in the sixty-fourth year of the Republic of India as follows:—

Short title and commencement.
1. (1) This Act may be called the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar (Sanskodhan) Adhiniyam, 2013.

   (2) (a) The provisions of Section 3, other than relating to incidental goods, and Section 5 (i) of this amending Act shall be deemed to have come into force from 1st April, 2012.

   (b) The remaining provisions of this amending Act shall come into force from 1st April, 2013.

Amendment of Section 2
2. In Section 2 of the Madhya Pradesh Sthaniya Kshetra Me Mal Ke Pravesh Par Kar Adhiniyam, 1976 (No. 52 of 1976) (hereinafter referred to as the principal Act), in sub-section (1), after clause (bb), the following clause shall be inserted, namely:—

   (b) (bb) "incidental goods" means the goods other than raw\-material and packing material, referred to in clause (b) of sub-section (3) of Section 8 of the Central Sales Tax Act, 1956 (No. 74 of 1956), for use in the manufacture or mining of goods, and in generation, transmission or distribution of electrical energy;”.

Amendment of Section 4
3. In Section 4 of the principal Act, in sub-section (1), for the provisos, the following provisos shall be substituted, namely:—

“Provided that notwithstanding anything contained in this sub-section and subject to such conditions and restrictions as may be prescribed,—

   (i) the entry tax payable in respect of goods specified in Schedule-II other than coal, and iron and steel as specified in the said Schedule which are consumed or used as raw material for the manufacture of other goods or as incidental goods shall be one per cent, if the rate of tax specified in Schedule-II exceeds one per cent;
(ii) where the dealer contravenes any of the conditions or restrictions or has not consumed or used the goods as raw material for the manufacture of other goods or as incidental goods in any local area in Madhya Pradesh, he shall be liable to pay as entry tax an amount equal to the difference between the entry tax payable at the full rate as mentioned in Schedule-II and the concessional rate of such tax mentioned in clause (i) above:

Provided further that where the goods specified in Schedule-II, other than coal, and iron and steel as specified in the said Schedule which have already suffered entry tax at a rate exceeding one per cent are purchased by a registered dealer from another such dealer for consumption or use by him as raw material for the manufacture of other goods or as incidental goods, he (the purchasing registered dealer) shall, subject to such restrictions and conditions as may be prescribed, be entitled to a set off or refund, as the case may be, of an amount equal to the difference between the amount of tax computed at the full rate of tax mentioned in Schedule-II and the amount of tax at one per cent on such proportion of the price at which he had purchased the goods, as may be prescribed.”.

4. In Schedule-I to the principal Act,—

(i) after serial number 1, the following serial number and entry relating thereto shall be inserted, namely:—

“2. Liquor”;

(ii) after serial number 10, the following serial number and entry relating thereto shall be inserted, namely:—

“10-A. Man-made fibre”;

(iii) after serial number 16, the following serial number and entry relating thereto shall be inserted, namely:—

“17. Wire rods, sheets, ingots and circles, of Aluminium, brass, copper and zinc.

18. Copper wire bar, copper cathode, copper winding wire, enamelled copper wire and bare copper wire.

19. Paper covered aluminium strips/wires”.

5. In Schedule-II to the principal Act,—

(i) in Part I, against serial number 1, in column (2), after item (3), the following item shall be inserted, namely:—

“(4) those specified in Schedule-I”;

(ii) in Part II, against serial number 3, in column (3), for the figures “6.47”, the figure “2” shall be substituted.